

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

CP (IB) No. 1013/KB/2018

Present: Hon'ble Member (J), Shri Jinan K.R.

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 18TH SEPTEMBER, 2018, 10:30 A.M.

Name of the Company		Jain Hiring Co. -Vs- Kohinoor Power Pvt. Ltd.	
Under Section		9 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. *Wishik Ganguly, Adv*
2. *Arum Kr Gupta, FCA*

*Operational
Creditor*

*Ganguly
18/9/18*

URMILA CHAKRABORTY, Adv.
SANJIB DAWN, Adv.

*For the
Corporate Debtor*

*llh
18/9/18*

ORDER

Ld. Counsel for the operational creditor and the corporate debtor is present.

Ld. Counsel appearing for the corporate debtor submits that NCLT, Kolkata Bench II has already passed an order for initiation of Corporate Insolvency Resolution Process against the same corporate debtor on 03/08/2018 in CP(IB) No. 602/KB/2018. It is recorded.

Therefore, this application is not maintainable u/s. 11 of the Code. It is dismissed with liberty to file claim, if any, before the Interim Resolution Professional/Resolution Professional in the CP(IB) No. 602/KB/2018.

With the said liberty the application is disposed of accordingly.

A small, rectangular pink sticky note is affixed to the document. It contains the handwritten initials 'JKR' in dark ink, written in a cursive style.

(Jinan K.R.)
Member (J)